

**Central Administrative Tribunal
Madras Bench**

OA 310/01587/2019

Dated Friday the 29th day of November Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

R.Rajarathinam,
No. 5/489A, Mathiyan Layout,
Cheran Nagar 1, Mettupalayam 641301.Applicant

By Advocate M/s. Ratio Legis

Vs

Union of India rep by,
The Divisional Railway Manager,
Salem Division, Southern Railway,
Salem 636005.Respondent

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to the PPO/PPA and the RELHS medical card of the applicant and the representation dated 12.08.2017 and the reminder dated 11.07.2018 and further to direct the respondents to make necessary entries in the PPO/PPA and to pay 'the Fixed Medical Allowance' and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice.”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant had submitted representation produced as Annexure A2 dt. 12.08.2017 and reminder produced as Annexure A3 dated 11.07.2018 which are still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation and reminder are disposed of by passing a speaking order on the basis of the directions issued by this Tribunal in OA 282/2019 dt. 27.08.2019 within a time limit stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A2 representation of the applicant dt. 12.08.2017 and Annexure A3**

reminder dated 11.07.2018 in the light of the directions issued by this Tribunal in OA 282/2019 and as per the guidelines issued by the Railway Board and other authorities in this respect and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

29.11.2019

(P. Madhavan)
Member (J)